

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 279 OF 2016 &
IA NO. 576 OF 2016**

Dated: 26th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Ms. Divya Chaturvedi
Ms. Arunima Kedia
Mr. Sresth Sharma for R-2

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No. 1 and Ms. Divya Chaturvedi takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 01.02.2017. Dasti, in addition, is permitted.

List the matter on **01.02.2017**. In the meantime, learned counsel for the respondents may file reply on or before 24.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.12.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt